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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

3.A. 1495/95

Date of decision 31.8.95

Hon'ble Shri N.V.Krishnan, Vice Chairman(A)
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Smt.Shakuntla Babbar,
resident of B-275,Saraswati Vihar,
Pitampura, New Delhi-34

... Applicant

(By Advocate Shri B.S. Jain)

Versus

1. Govt.of N.C.T. of Delhi
through Chief Secretary,
5-Sham NathMarg, Delhi-54.
2. Director of Education, Govt.of
N.C.T. of Delhi, Old Sectt,Delhi
3. Dy.Director of Education (Distt.West),
Karampura, Moti Nagar, New Delhi
4. Union of India (Through Secretary,
Ministry of Personnel,Public Grievances
& Pension, Deptt.of Pension & Pensioners
Welfare, Lok Nayak Bhawan,New Delhi.
5. Union of India (Through Secretary,
Dept.of Education, Min.of Human Resources
Development, Shastri Bhawan, New Delhi.1
6. Executive Officer, Delhi Cantonment Board,
Delhi Cantt,New Delhi-10
7. Manager, Maude Line, A/F Primary School,
Palam, Delhi Cantt-110010

... Respondents

(None for the respondents)

O R D E R (ORAL)

(Hon'ble Shri N.V. Krishnan, Vice Chairman (A)

The learned counsel for the applicant seeks
permission to withdraw the J.A. Permission is granted.
Application is dismissed as withdrawn. One copy of the
relevant application be returned to the applicant or his
counsel.

Lakshmi
(Smt.Lakshmi Swaminathan)
Member (J)

31.8.95
(N.V.Krishnan)
Vice Chairman(A)

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